## (CHTR 26, 1947 SAKA)

## PART II **GOVERNMENT OF PUNJAB**

# DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

**NOTIFICATION** The 16th April, 2025

No. 4-Leg./2025.- The following Ordinance of the Governor of Punjab, promulgated under clause (1) of article 213 of the Constitution of India on the

15th day of April, 2025, is hereby published for general information:-

# THE PUNJAB LAW OFFICERS (ENGAGEMENT) AMENDMENT **ORDINANCE, 2025**

(Punjab Ordinance No. 1 of 2025)

AN

### **ORDINANCE**

further to amend the Punjab Law Officers (Engagement) Act, 2017. Promulgated by the Governor of Punjab in the Seventy-sixth Year of the Republic of India.

Whereas the Legislative Assembly of the State of Punjab is not in session and the Governor is satisfied that circumstances exist, which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Punjab is pleased to promulgate the following Ordinance, namely:-

- This Ordinance may be called the Punjab Law Officers (Engagement) Short title and Amendment Ordinance, 2025. commencement.
- (2) It shall come into force on and with effect from the date of its publication in the Official Gazette.
- In the Punjab Law Officers (Engagement) Act, 2017, in section 9, Amendment in in sub-section (1), in the proviso, for the sign ".", the sign ":" shall be substituted section 9 of and thereafter, the following proviso shall be added, namely:-

Punjab Act 3 of 2014.

"Provided further that the Government may, by notification, relax the annual professional income criteria, subject to maximum fifty percent of the amount specified under this sub-section, for the candidates belonging to the Scheduled Caste category."

### GULAB CHAND KATARIA,

Governor of Punjab.

### MANDEEP PANNU,

Principal Secretary to Government of Punjab, Department of Legal and Legislative Affairs.

3369/4-2025/Pb. Govt. Press, S.A.S. Nagar